

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 155/GT/2013

Subject: Revision of tariff for the tariff period 2009-14 in respect of Loktak Power Station

Date of hearing: 10.9.2013

Coram: Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner: NHPC Limited,

Respondents: ASEB & 6 others

Parties present: Shri Parag Saxena, NHPC
Shri Jitendra Kumar Jha, NHPC
Shri S.K. Meena, NHPC

Record of Proceedings

This petition has been filed by NHPC for revision of tariff in respect of Loktak Hydro Power Station (105 MW) ("the generating station") for the period from 01.04.2009 to 31.03.2014 under Regulation 6(1) of CERC (Terms and Conditions of Tariff) Regulations, 2009 ('the 2009 Tariff Regulations').

2. The representative of the petitioner further submitted that:

- (a) The tariff and projected additional capital expenditure for the tariff period 01.04.2009 to 31.03.2014 in respect of generating station was approved vide order dated 14.6.2011 in Petition No.108/2010 which was revised vide order dated 22.10.2012 in Review Petition No 24/2011.
- (b) There is significant difference between Additional Capital Expenditure allowed and actual capital incurred during 2009-10, 2010-11 & 2011-12 for reason such as:
- (i) Some of capital expenditure allowed for a particular year were not incurred during that year & deferred for subsequent years due to site conditions, delay in tendering,
 - (ii) Increase in expenditure approved by CERC due to change in scope of work and difference in estimated & actual cost,
 - (iii) Some of the expenditures have been abandoned after review by the power station & delay in getting statutory approval,
 - (iv) The tariff of the generating station may be determined as prayed for in the petition.

3. No reply has been filed by the petitioner.

4. None appeared on behalf of the respondents. The Commission reserved its order in the petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)